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Government of India

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Ministry of Corporate Affairs

Office of the Regional Director, Eastern Region

NIZAM PALACE, 2<sup>nd</sup> M.S.O. Building, 3<sup>rd</sup> Floor,

234/4, Acharya Jagadish Chandra Bose Road,

Kolkata- 700 020.

## NOTICE FOR INVITING APPLICATIONS FOR EMPANELLING EXPERTS AS MEDIATORS OR CONCILIATORS.

In pursuance of Section 442 of the Companies Act, 2013(18 of 2013), and under Rule 3(1) of the Companies (Mediation and Conciliation) Rules, 2016, the Regional Director(s) under the Ministry of Corporate Affairs have been empowered by the Central Government (herein referred as "Ministry of Corporate Affairs") by way of Gazette Notification number G.S.R.877(E) dated 9<sup>th</sup> September, 2016, to prepare a panel of experts willing and eligible to be appointed as mediators or conciliators in respective regions. However, the copy of the Rules is available on the MCA website (www.mca.gov.in).

2.0 The mediator or conciliator included in the Panel with a particular RD, however, may provide relevant services for parties in any other region as well, as may be allowed by Central Government or Tribunal or Appellate Tribunal under the M&C Rules.

- 3.0 The Central Government or the Tribunal or the Appellate Tribunal, as the case may be, before which any proceedings is pending may, *suo motu*, refer any matter pertaining to such proceeding to such number of experts from the Mediation and Conciliation Panel, if it deems fit in the interest of parties.
- 4.0 A person shall not be qualified for being empanelled as mediator or conciliator unless he/she
  - (a) has been a judge of the Supreme Court of India; or
  - (b) has been a judge of a High Court; or
  - (c) has been a District or Session Judge; or
  - (d) has been a Member or Registrar of a Tribunal constituted at the National level under any law for the time being in force; or
  - (e) has been an officer in the Indian Corporate Law Service or Indian Legal Service with fifteen years experience; or
  - (f) is a qualified legal practitioner for not less than ten years; or
  - (g) is or has been a professional for at least fifteen years of continuous practice

    Chartered Accountant or Cost Accountant or Company Secretary; or
  - (h) has been a Member or President of any State Consumer Forum; or
  - (i) is an expert in mediation on conciliation who has successfully undergone training in mediation or conciliation.

5.0 Applications are invited from the eligible applicants for the selection of

experts for empanelment as mediator or conciliator to the Regional Director(ER),

Kolkata. All the applications, filed through online as well as offline mode within the

specified timeline, are accepted. The format of application for the empanelment of

Mediator or Conciliator is Form MDC-1(copy enclosed). No fees are required to be

paid for submission of the application.

6.0 The application on physical mode shall be submitted on the abovementioned

address whereas online application be forwarded to the e-mail id of the Regional

Director(ER) [rd.east@mca.gov.in].

7.0 The applicants (applicable for both online as well as offline mode) are

advised to take care while incorporating the active e-mail address and mobile

numbers during the course of filling up of relevant application and forwarding

/submission of the same afterwards to the competent authority latest by the 08th

November, 2016 not later than 5.00 P.M. This Directorate reserves the right to

make the correspondence through e-mail only.

Date: The 26th September, 2016.

Regional Director(ER)

## FORM MDC-I

[See rule 3(3) of the Companies (Mediation and Conciliation) Rules, 2016]

Application for Empanelment of Mediator or Conciliator on the Panel

<sup>\*</sup>Strike off whichever is not applicable.